HIGH COURT FOR THE STATE OF TELANGANA: HYDERABAD

ARRANGEMENT FOR THE SITTINGS OF THE HON'BLE JUDGES

FROM WEDNESDAY, 14TH OCTOBER, 2026 ONWARDS

(All Courts shall give top most priority to old pending matters, particular prior to the year 2005)

1.	**THE ACTING CHIEF JUSTICE &** **S. CHALAPATHI RAO, J** **DIVISION BENCH – I**	Writ Appeals (Non-Service) - **from the year 2026 onwards** Writ Appeals (Service) - **from the year 2026 onwards** Public Interest Litigation Writ Petitions relating to Medical Admission All Writ Petitions challenging Vires of Statutes, Rules and Statutory Regulations including those relating to Income Tax, Commercial Tax, GST, Debts Recovery Tribunal and Securitization Laws All Writ Petitions challenging Vires of Statutes, Rules and Statutory Regulations relating to Service Rules Writ Petitions relating to GST Criminal Contempt Cases Writ Petitions under the Arbitration & Conciliation Act, 1996 Writ Petitions (Commercial Tax) Writ Petitions (Customs and Central Excise) Writ Petitions (Income –Tax) Writ Petitions not specified elsewhere **Admission, Interlocutory and Final Hearing** **Monday to Thursday from 10:30 am onwards** **Friday up to 1:30 pm**
2.	**THE ACTING CHIEF JUSTICE &** **N.V. SHRAVAN KUMAR, J** **SPECIAL DIVISION BENCH**	All matters arising out of C.S. Nos. 13 and 14 of 1958 **Admission, Interlocutory and Final Hearing** **Friday from 2:15 pm onwards**
3.	**THE ACTING CHIEF JUSTICE**	Applications filed under Section 11 of the Arbitration and Conciliation Act, 1996 **Admission, Interlocutory and Final Hearing** **Friday after Special Division Bench work**

4.	**MOUSHUMI BHATTACHARYA, J & RENUKA YARA, J** **DIVISION BENCH – II**	Writ Petitions (Service – SAT) matters Writ Petitions (Service – CAT) matters Land Grabbing Appeals Writ Petitions (Habeas Corpus matters) Writ Petitions, CRPs and all applications/ petitions filed under the Debts Recovery Tribunal and Securitization Acts Writ Petitions relating to Legal Services Authority Act, 1987 Writ Petitions under the Land Grabbing (Prohibition) Act, 1982. Letter Patent Appeals Contempt Appeals Supreme Court Leave Petitions Writ Petitions relating to High Court, Judicial Service and District Courts. International Commercial Arbitration Appeals Commercial Arbitration Appeals (COMAA) **Admission, Interlocutory and Final Hearing** Writ Appeals (Service) **- up to 2025** Writ Appeals (Non service) **- up to 2025** **Final Hearing, left out Admission and Interlocutory, if any**
5.	**T.VINOD KUMAR, J & J. ANIL KUMAR, J** **DIVISION BENCH - III**	Central Excise Appeals Income Tax Tribunal Appeals Income Tax Cases Tax Revision Cases (TRCs and TREVCs) Wealth Tax cases Wealth Tax Appeals Gift Tax Cases Special Appeals Civil Miscellaneous Appeals and Civil Revision Petitions relating to Commercial Courts Act, 2015 Commercial Court Appeals Transfer Summary Suit (TRSUMMARYSUIT) Referred Cases Special Tribunal Appeals Writ Petitions under Telangana Lokayukta and Upa Lokayukta Act. **Admission, Interlocutory and Final Hearing**

6.	**K. LAKSHMAN, J &** **K. SUJANA, J** **DIVISION BENCH – IV**	Criminal Appeals Criminal Appeals (Food Security & Safety Act) Criminal Confirmations (RT) Cases dealing with the projects involving both the States of Telangana and Andhra Pradesh All Service and Non-Service matters where both the States of Telangana and Andhra Pradesh are involved Writ Petitions relating to and arising from the Andhra Pradesh Reorganisation Act. Writ Petitions & Civil Miscellaneous Second Appeals arising out of the Prevention of Money Laundering Act, 2002 **Admission, Interlocutory and Final Hearing**
7.	**B. VIJAYSEN REDDY, J &** **GADI PRAVEEN KUMAR, J** **DIVISION BENCH – V**	Family Court Appeals First Appeals City Civil Court Appeals Original side Appeals Civil Revision Petitions All Civil Miscellaneous Appeals (other than CMAs under the Commercial Courts Act) Motor Accident Civil Miscellaneous Appeals Land Acquisition Appeal Suits Writ Petitions under the Consumer Protection Act. Writ Petitions relating to Environment & Pollution Control Act. Suo Motu Writ Petitions **Admission, Interlocutory and Final Hearing**
8.	**N. TUKARAMJI, J**	**Writ Petitions (Non-service) relating to:** Law & Legislative Departments Home **- from the year 2025 onwards** Mines, Industries and Commerce Anticipatory Bails **Admission, Interlocutory and Final Hearing** Criminal Petitions and Writ Petitions (Non-service) for quashing FIRs/Charge Sheets **up to the year 2024** **Final hearing, left out admissions and interlocutory, if any**
9.	**TANGIRALA MADHAVI DEVI, J**	Writ Petitions (Service) - **from the years 2014 to 2021** Motor Accident Civil Miscellaneous Appeals - **of the years 2022 and 2023** **Final Hearing, left out admissions and interlocutory, if any**

10.	**SUREPALLI NANDA, J**	**Writ Petitions (Non-service) relating to:** Civil supplies & Essential Commodities Food, Agriculture and Market Committee Fisheries & Animal Husbandry Women Development & Child Welfare Forest, Energy, Environment, Science & Technology Right to Information Act, 2005 Transport Roads and Buildings Endowments Finance & Planning **Admission, Interlocutory and Final Hearing** Stamps & Registration – **from the year 2022 to 2025** **Final Hearing, left out Admission and Interlocutory, if any**
11.	**JUVVADI SRIDEVI, J**	**Writ Petitions (Non-service) relating to:** Universities Factories and Labour matters Social Welfare & Tribal Welfare B.C. Welfare & Minority Welfare **Admission, Interlocutory and Final Hearing** Revenue **of the year 2021** Criminal Appeals **of the years 2016 and 2017** Criminal Revision Cases **up to the year 2016** Writ Petitions (Service) **of the year 2013** Criminal Petitions and Writ Petitions (Non-service) for quashing FIRs/Charge Sheets **from January, 2026 to May, 2026** **Final hearing, left out admissions and interlocutory, if any**.
12.	**N.V. SHRAVAN KUMAR, J**	**Writ Petitions (Non-Service) relating to:** Revenue - **from 2025 onwards** Education Wakf Board Housing Department Employment Generation, Training, Youth Services and Sports Health, Medical & Family Welfare Tirumala Tirupathi Devasthanams Writ Petitions not elsewhere specified **Admission, Interlocutory and Final Hearing** Land Acquisitions - **up to the year 2019** **Final hearing, left out admissions and interlocutory** **Monday to Thursday from 10:30 am onwards** **Friday up to 1:30 pm and again after Special Division Bench work**

13.	**C.V. BHASKAR REDDY, J**	Motor Accident Civil Miscellaneous Appeals **from the year 2013 to 2021** **Final hearing, left out admissions and interlocutory, if any.**
14.	**E.V. VENUGOPAL, J**	**Writ Petitions (Non-service) relating to:** Cooperative Societies Departments of Central Government Central Government Undertakings Central Government Corporations (LIC, FCI & Nationalised Banks) **Admission, Interlocutory and Final Hearing** Home – **from the year 2019 to 2024** Revenue - **of the year 2024** **Final hearing, left out admissions and interlocutory, if any.**
15.	**NAGESH BHEEMAPAKA, J**	**Writ Petitions (Non-service) relating to:** State Corporations & Undertakings Motor Accident Civil Miscellaneous Appeals - **from the year 2024 onwards** Civil Miscellaneous Second Appeals Civil Revision Petitions **from January, 2026 till 13.06.2026** **Admission, Interlocutory and Final Hearing** Writ Petitions (Service) - All compassionate appointment matters **Final hearing, left out admissions and interlocutory, if any.**
16.	**PULLA KARTHIK, J**	**Writ Petitions (Non-service) relating to:** Stamps & Registration **from the year 2026 onwards** **Admission, Interlocutory and Final Hearing** Municipalities & Urban Development – **from the year 2019 to 2023** Civil Revision Petitions **from the year 2020 to 2025** **Final hearing, left out admissions and interlocutory, if any**.
17.	**K. SARATH, J**	**Writ Petitions (Non-service) relating to:** Land Acquisition – **from the year 2020 onwards** Writ Petitions (Service**) from the year 2025 onwards** **Admission, Interlocutory and Final Hearing** Writ Petitions (Transferred from Tribunal) **Final Hearing, left out admissions & interlocutory, if any**.
18.	**J. SREENIVAS RAO, J**	Criminal Petitions and Writ Petitions (Non-service) for quashing FIRs/Charge Sheets **from the June, 2026 onwards** **Admission, Interlocutory and Final Hearing** Criminal Appeals **from the year 2018 to 2024** Criminal Revision Cases **of the years 2020 to 2022** **Final hearing, left out admissions and interlocutory, if any.**

19.	**NAMAVARAPU RAJESHWAR RAO, J**	**Writ Petitions (Non-service) relating to:** Panchayat Raj & Rural Development Excise Irrigation & Command Area Development General Administration Department Transfer Civil Miscellaneous Petitions **Admission, Interlocutory and Final Hearing** Writ Petitions (Service) **from the year 2022 to 2024.** **Final hearing, left out admissions and interlocutory, if any.**
20.	**LAXMI NARAYANA ALISHETTY, J**	**Writ Petitions (Non-service) relating to:** Municipalities & Urban Development – **from the year 2024 onwards** Quo-Warranto Cases **Admission, Interlocutory & Final Hearing** Revenue **from the year 2017 to 2020** **Final hearing, left out admissions and interlocutory, if any.**
21.	**J. ANIL KUMAR, J**	First Appeals – **from the year 2020 to 2023** City Civil Court Appeals – **of the year 2019 & 2020** **Admissions, Interlocutory and Final Hearing.** **(Whenever his Lordship sits single)**
22.	**K. SUJANA, J**	Original Civil Suits Original Petitions **Admission, Interlocutory and Final Hearing** Criminal Revision Cases **from 2017 to 2019** Motor Accident Civil Miscellaneous Appeals – **up to the year 2012** **Final hearing, left out admissions and interlocutory, if any.** **(Whenever her Lordship sits single)**
23.	**RENUKA YARA, J**	Cases relating to Commercial Division Execution Petitions **Admission, Interlocutory and Final Hearing** Second Appeals **from 2016 to 2021** **Final hearing, left out admissions and interlocutory, if any** **(Whenever her Lordship sits single)**
24.	**NARSING RAO NANDIKONDA, J**	**Writ Petitions (Non-service) relating to:** Urban Land Ceiling Land Reform Cases Writ Petitions (Service) - Pension related matters **Admission, Interlocutory and Final Hearing** Stamps & Registration – **up to the year 2014** Writ Petitions (Service) – **up to the year 2012** Civil Revision Petitions **– up to the year 2019** **Final hearing, left out admissions and interlocutory, if any.**

25.	**B.R. MADHUSUDHAN RAO, J**	All Bails (Except Anticipatory Bails) & Transfer Criminal Petitions Criminal Appeals **from the year 2025 onwards** Criminal Revision Cases **from the year 2023 onwards** Criminal Cases relating to former and present Legislators **Admission, Interlocutory and Final hearing** Criminal Petitions and Writ Petitions (Non-service) for quashing FIRs/Charge Sheets **of the year 2025** Second Appeals **of the years 2022 and 2023** **Final hearing, left out admissions and interlocutory, if any**
26.	**G.M. MOHIUDDIN, J**	**CIVIL ADMISSION COURT:** First Appeals **from the year 2024 onwards** City Civil Court Appeals **from the year 2021 onwards** Civil Miscellaneous Appeals **from the year 2017onwards** Second Appeals **from the year 2024 onwards** Company Applications Company Petitions Company Appeals Referred Company Cases **Admission, Interlocutory and Final Hearing** **Writ Petitions (Non-service) relating to:** Revenue **of the year 2022 & 2023** Municipality & Urban Development - **up to the year 2018** **Final hearing, left out admissions and interlocutory, if any.**
27.	**V. RAMAKRISHNA REDDY, J**	**Writ Petitions (Non-service) relating to:** Revenue -**up to the year 2016** Home - **up to the year 2018** Second Appeals - **up to the year 2015** First Appeals – **up to the year 2016** City Civil Court Appeals – **up to the year 2015** Civil Miscellaneous Appeals – **up to the year 2016** **Final hearing, left out admissions and interlocutory, if any**.
28.	**S. CHALAPATHI RAO, J**	First Appeals – **from the year 2017 to 2019** City Civil Court Appeals – **from the year 2016 to 2018** Criminal Appeals **up to the year 2015** **Final hearing, left out admissions and interlocutory, if any.** **(Whenever his Lordship sits single)**

29.	**GADI PRAVEEN KUMAR, J**	**Writ Petitions (Non-service) relating to:** Stamps & Registration **from 2015 to 2021** **Final hearing, left out admissions and interlocutory, if any.** **(Whenever his Lordship sits single)**

N.B:- All prayers for adjournments be made in the open Court only.

1. All matters, on change of roster, shall stand released and shall be posted before the Bench/s as per roster, except the matters which are reserved for judgment or under the caption 'CAV' or the matters which are part heard. However, as on the date of the change of Roster the **"Part Heard"** matters which are exceeding 3 months shall stand released and the said matters shall be posted before the Hon'ble Courts as per the existing Roster.

2. All Civil Revision Petitions (except the Civil Revision Petitions filed against the orders made under the Arbitration Act) registered/numbered on or after 13-06-2026 for admission and interlocutory shall be posted before the concerned Administrative Judge.

3. Civil Revision Petitions registered/numbered on or after 13-06-2026 will be placed before the respective Administrative Judge on Fridays to be heard between 2.15 pm and 4.15 pm, and those matters shall remain before the Administrative Judge for a period of four months from its first date of hearing. If such matters are not admitted/disposed of within the period of four months, then the cases shall automatically stand transferred to regular Court assigned to hear Civil Revision Petitions.

4. Civil Motions pertaining to categories of Civil Revision Petitions registered on or after 13-06-2026 shall be moved before the concerned Administrative Judge in-charge of the District. In the event of absence of any Hon'ble Judge, the civil motions may be moved before regular Court assigned to hear Civil Revision Petitions.

5. All Civil Revision Petitions (except the Civil Revision Petitions filed against the orders made under the Arbitration Act) registered before 13-06-2026, which are pending for admission, shall be posted before the Courts assigned to hear Civil Revision Petitions.

6. **Contempt Petitions alleging willful disobedience of the final order, in disposed of case, and interim order passed by the Judge/s shall be listed before the same Judge/s and if the said Judge/s cease/s to be a Judge/s of this High Court, the same shall be posted/made before the respective Bench having the roster of the main case.**

7. All lunch motions, Interim Applications including IAs for restoration of cases dismissed for default (other than Review Petitions) shall be posted/made before the respective Bench having the roster.

8. All interlocutory applications such as WPs, WAs, Civil and Criminal Matters relating to final hearing matters shall be posted before the Bench having final hearing provision for that category.

9. First Appeals and City Civil Court Appeals (other than Land Acquisition Appeals), including Civil Miscellaneous Appeals, arising out of judgment/order and decree passed **prior to 24.9.2020,** where the amount or value of the subject matter exceeds Rs.25 lakhs, shall be posted before a Division Bench as per roster.

10. First Appeals and City Civil Court Appeals (other than Land Acquisition Appeals), including Civil Miscellaneous Appeals, arising out of judgment/order and decree passed **on or after 24.9.2020**, where the amount or value of the subject matter is between Rs. 35/- and Rs. 50/- lakhs, shall be posted before a Single Bench; if it exceeds Rs. 50/- lakhs, the case shall be posted before a Division Bench as per roster.

11. The matters assigned to a Hon’ble Judge while sitting single by the Hon’ble the Chief Justice (except the matters allotted for III judge reference or Election Petitions) shall stand released, when the said Hon’ble Judge is assigned to preside over a Division Bench or as the 2nd member of the Division Bench, and shall be posted before the Hon’ble Judge assigned to hear that category of matters.

12. When the recused matter is directed to be posted before other Bench by the Hon’ble the Chief Justice, on change of the roster and, if it is not part-heard, it shall be posted before the Judge assigned to hear that category of matters, if such Judge is different from the one who recused the matter.

13. Review Petitions shall be posted before the Hon’ble Single Judge against whose order the review petition is filed, and if the said Hon’ble Judge ceases to be a Judge of this Hon’ble court, the same may be posted before the Hon’ble Judge who is assigned to hear that category of cases.

14. The matters/cases, wherein Apex Court has passed order for expeditious hearing/time bound hearing may be given priority.

15. Cases of more than 20 years old shall be listed for final disposal under the caption “Specially Identified Cases” after the completion the cases in the regular list.

16. Matters may be assigned to any Bench under daily orders of Hon'ble the Chief Justice.

Date: 12 .10.2026

//By order of Hon’ble the Acting Chief Justice)//